

DIRECTORATE GENERAL OF FOREIGN TRADE
DES-VI (FOOD & MISC)

Minutes of the meeting No. 38/13 dated 07.3.2013 of NC-VI held on 14.03.2013

Meeting No. 38/13 for the licensing year 2012-13 to consider cases under Duty Exemption Schemes (Chapter-4) of Foreign Trade Policy 2009-14 pertaining to Misc. & Food Products was held on 14.3.2013 under the Chairmanship of Sh. S.K.Samal. Jt. DGFT. Following members were present in the meeting.

S.N	Name of the Officer	Designation	Department
1	Sh. A.K.Ojha	A.D	MSME
Officer in attendance			
1	Sh. S.K. Panigrahi	EO	DGFT

The minutes of the earlier meeting No. 37/13 held on 28.02.2013 sent by e- mail to all members of the committee, were ratified by the members. Agenda for individual cases was taken up for discussion. Decision taken in each case is enumerated below. Ad-hoc norms fixed in this meeting are valid for a period of 2 years as per para4.7.1(b) of Hand book of procedure (vol-1) 2009-14 updated as on 5.6.2012.

1	1183	Party Name: SPARTAN SPORTS INDUSTRIES	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/002/AM12/	RLA File :30/24/040/0060/AM11	Lic.No/Date:3010072701 04.02.2011	Deferred
The case was discussed in the meeting and representative of MSME informed that the comments will be shortly finalized. The case is deferred and to be placed before the committee on 18.4.2013				

2	1184	Party Name: SPARTAN SPORTS INDUSTRIES	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/0021AM12/	RLA File :30/24/040/008/AM12	Lic.No/Date:3010074615 28.04.2011	Deferred
The case was discussed in the meeting and representative of MSME informed that the comments will be shortly finalized. The case is deferred and to be placed before the committee on 18.4.2013				

3	1185 Case No.:5/33/85-ALC3/2012	Party Name:SUPERHOUSE LTD.,	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00152/AM13/	RLA File :06/24/040/00027/AM13/	Lic.No/Date:0610029444 05.11.2012	Deferred
The case was discussed in the meeting and it was noted that comments from the office of Textile commissioner are awaited. Committee decided to remind Textile commissioner to expedite their comments. The case was deferred and to be placed before the committee on 18.4.2013.				

4	1186 Case No.:11/36/85-ALC3/2011	Party Name:SUPERHOUSE LTD.,	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00214/AM12/	RLA File :06/24/040/00062/AM12/	Lic.No/Date:0610025830 09.02.2012	Deferred
The case was discussed in the meeting and it was noted that comments from the office of Textile commissioner are awaited. Committee decided to remind Textile commissioner to expedite their comments. The case was deferred and to be placed before the committee on 18.4.2013.				

5	1187	Party Name: WRITEFINE PRODUCTS PVT. LTD	Meet No/Date:38/85- ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/029/AM13	RLA File :03/95/40/0037/AM13	Lic.No/Date:0310693116 02.05.2012	Approved
	The case was discussed in the meeting and it was decided to approve the norms as per the comments furnished by MSME vide their letter DC (MSME) U.O.No.23(11)/2012-Chem/342 dated 19.2.2013 . However committee noted that the manufacturing process and flow chart submitted by the applicant indicates Lacquering , branding and stamping activities at their end . Hence, it was decided to suffix the import item with the words unlacquered,un-branded, unstamped as under			
	Export Item	Qty.	Import Item	Qty.
	Colour Pencils(Finished and packed)8/12/24 Shades 9.00 mm/ 10.00 mm	1.00 gross	unlacquered,un-branded, unstamped and unfinished Colour pencils in bulk packing 8/12/24 Shades 9.00 mm/ 10.00mm	1.05 gross
RA may take consequential action as per policy / procedure.				

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1188 Case No.:6/25/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
HQ File :01/85/050/00132/AM13/	RLA File :03/95/040/00389/AM13/	Lic.No/Date:0310705938 22.08.2012	Approved

The case was discussed in the meeting and it was decided to approve the norms as per the comments furnished by MSME vide their letter DC (MSME) U.O.No.23(11)/2012-Chem/342 dated 19.2.2013as under:-

Export Item	Qty.	Import Item	Qty.
1. Colour pencil (Assorted colour leads) Lead Dia 2.75 mm Assorted 12/24 Shades and Lead Dia 3.30 mm Assorted 12/24 Shades	1.00 gross	(i). Wooden Slats for Colour Pencils (ii) Colour Lead for colour pencils Assorted colours Assorted 12/24 shades Lead Dia 2.75 mm and 3.30 mm.	1.10 gross 1.05 gross
2. Colour pencil (Assorted colour leads)Water soluble Lead Dia 3.30 mm Assorted 12/24 Shades	1.00 gross	(i). Wooden Slats for Colour Pencils (ii) Colour Lead for colour pencils Assorted colours Assorted 12/24	1.10 gross 1.05 gross

ASSORTED 12/24
shades water soluble
Lead Dia 3.30 mm.

RA may take consequential action as per policy / procedure.

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1189 Case No.:8/25/85-ALC3/2012	Party Name:WRITEFINE PRODUCTS PVT.LTD.	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
HQ File :01/85/050/00134/AM13/	RLA File :03/95/040/00388/AM13/	Lic.No/Date:0310705925 22.08.2012	Approved

The case was discussed in the meeting and it was decided to approve the norms as per the comments furnished by MSME vide their letter DC (MSME) U.O.No.23(11)/2012-Chem/342 dated 19.2.2013 . However committee noted that the manufacturing process and flow chart submitted by the applicant indicates Lacquering , branding and stamping activities at their end . Hence, it was decided to suffix the import item with the words unlacquered,un-branded, unstamped as under

Export Item	Qty.	Import Item	Qty.
Colour Pencils <u>Hexagonal</u> (Finished &Packed) 8/12 shades (9.00 mm Dia) and Colour Pencils <u>Tringular</u> (Finished & packed) 12 Shades (10.00 mm Dia)	1.00 gross	(i) unlacquered,un- branded, unstamped and unfinished Colour pencils in bulk packing Hexagonal 8/12 Shades(9 mm Dia)	1.05 gross
		(i) unlacquered,un- branded, unstamped and unfinished Colour pencils in bulk packing Tringular 12 shades (10 mm Dia)	1.05 gross

RA may take consequential action as per policy / procedure			

8	1190 Case No.:2/20/85-ALC3/2012	Party Name:OLAM AGRO INDIA LIMITED	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00118/AM13/	RLA File :10/24/040/00042/AM13/	Lic.No/Date:1010050986 23.08.2012	Rejected
	The case was discussed in the meeting and it was noted that MFPI has furnished their comments vide their O.M no 36/DGFT/2012 dated 28.1.2013 stated that applicant t is not specific about any certain grade , size or variety and it is not possible to justify nexus between import and export product , Hence committee decided to reject the case			
9	1191 Case No.:8/5/85-ALC3/2012	Party Name:VIJAYJYOT SEATS PVT. LTD.	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00037/AM13/	RLA File :34/24/040/00275/AM12/	Lic.No/Date:3410033797 10.04.2012	Rejected
	The case was discussed in the meeting and committee decided to reject the case as no reply / information received from the firm despite two reminders.			

10	1192 Case No.:14/14/85-ALC3/2012	Party Name:SURYA HERBAL LTD.	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00103/AM13/	RLA File :05/24/040/00158/AM13/	Lic.No/Date:0510331420 06.08.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from AYUSH .Committee decided to remind AYUSH to expedite their comments. The case was deferred and to be placed before the committee on 18.4.2013.			
11	1193 Case No.:9/7/85-ALC3/2011	Party Name:M & B ENGINEERING PVT. LTD.	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00035/AM12/	RLA File :08/24/040/00360/AM11/	Lic.No/Date:0810098214 13.04.2011	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from DIPP. Committee decided to remind DIPP to expedite their comments. The case was deferred and to be placed before the committee on 18.4.2013.			

12	1194 Case No.:1/38/85-ALC3/2012	Party Name:NUTRIVITA FOODS PVT.LTD.	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00170/AM13/	RLA File :31/82/040/00294/AM13/	Lic.No/Date:3110057251 22.02.2013	Deferred
	It was noted that hard copy of the application is not received from RA. Committee decided to request the concerned RA to forward hard copy of the application and deferred the case.			

	1195	Party Name: JAIKISHANDASS MALL JUTE	Meet No/Date:38/85-	Status:
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13		PRÓDUCTS (P) LTD	ALC3/2012 07.03.2013		
	HQ File :01/85/50/187/AM12	RLA File :02/24/40/159/AM12	Lic.No/Date:0210170317 07.12.2011	Deferred	
	It was decided to remind Jute commissioner to furnish their final comments. The case was deferred and to be placed before the committee on 18.4.2013.				
14	1196 Case No.:9/2/85-ALC3/2012		Party Name:EMPIRE TOBACCO COMPANY PVT. LTD.	Meet No/Date:38/85- ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00009/AM13/		RLA File :03/94/040/01130/AM12/	Lic.No/Date:0310686408 15.03.2012	Approved
	The case was considered in the meeting and noted the comments furnished by the DIPP vide their letter no TSW U.O 7/243/2011/TSW/28 dated 26.2.2013 .Committee decided to approve the norms for import item No1 as per packing material policy and for import item No 2 as per DIPP comments as under:-				
	Export Item	Qty.	Import Item	Qty.	
	Assorted little / Cigar / Cigarillos of various length circumferences made from Reconstituted Tobacco(consisting of minimum 1347.4 kg reconstituted Tobacco wrapper 19 mm to 45 mm width 20 GMS to 55 GMS and minimum 1422 kgs , of Hookah or Gudakhu Tobacco.	11.1 Million	1.Reconstituted Tobacco Wrapper 19 mm to 45 mm width 20 GSM to 55 GSM 2. Hookah of Gudakhu Tobacco for mixing in cut Tobacco	As per packing material policy. 1564.200 kg(with 10% wastage)	
RA may take consequential action as per policy / procedure.					

	1197 Case No.:1/31/85-ALC3/2012	Party Name:ALKALOIDS CORPORATION	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
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15	HQ File :01/85/050/00147/AM13/	RLA File :02/24/40/149/AM13	Lic.No/Date:0210184609 20.12.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from AYUSH. Committee decided to remind AYUSH to expedite their comments. The case was deferred and to be placed before the committee on 18.4.2013.			

16	1198 Case No.:1/29/85-ALC3/2012	Party Name:THE NATIONAL INDUSTRIAL CORPORATION LTD	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00146/AM13/	RLA File :05/24/040/00284/AM13/	Lic.No/Date:0510338321 06.11.2012	Deferred
	The case was discussed in the meeting and it was noted that comments from DIPP regarding issue of licence as per IDR Act is awaited . Committee decided to remind DIPP to expedite their comments. The case was deferred and to be placed before the committee on 18.4.2013.			

17	1199 Case No.:2/33/85-ALC3/2012	Party Name:MAGHIRAM AND SONS	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00149/AM13/	RLA File :30/24/040/00041/AM13/	Lic.No/Date:3010090091 23.11.2012	Deferred
	The case was discussed in the meeting and it was noted that wax sheets are used for honey farming , where honey is produced and bee wax is the bye product . So the value on account of honey produced in the process of production of bee wax is important for the purpose of determining recoverable wastage. It is however noted that the information about honey produced in the process is missing in the flow chart submitted by the firm.. Committee decided that this may be brought to the notice of the firm and firm may be asked as to why the information has not been furnished The case was deferred and to be placed before the committee on 18.4.2013.			

18	1200	Party Name:SSK EXPOORTS LTD	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/162/179/AM13	RLA File :02/24/40/057/AM13	Lic.No/Date:0210179144 29.06.2012	Deferred
	The case was discussed in the meeting and it was noted that comments awaited from Tea Board. Committee decided to remind Tea Board to expedite their comments. The case was deferred and to be placed before the committee on 18.4.2013.			

19	1201 Case No.:1/9/85-ALC3/2011	Party Name:FINNS FROZEN FOODS (INDIA) LIMITED	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00039/AM12/	RLA File :03/94/040/00047/AM12/	Lic.No/Date:0310627691 21.04.2011	Deferred
	The case was considere4d in the meeting and it was noted that comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 18.4.2013.			

20	1202	Party Name:ALKEM	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	Case No.:6/10/85-ALC3/2012	LABORATORIES LTD.,		
	HQ File :01/85/050/00079/AM13/	RLA File :03/94/040/00028/AM13/	Lic.No/Date:0310698855 15.06.2012	Deferred
	The case was discussed in the meeting and it was noted that comments are awaited from MFPI. Committee decided to			

The case was discussed in the meeting and it was noted that comments are awaited from MFPI. Committee decided to remind MFPI to expedite their comments. The case was deferred and to be placed before the committee on 18.4.2013.

21	1203 Case No.:9/33/85-ALC3/2012	Party Name:IMSOFER MANUFACTURING INDIA PRIVATE LIMITED,	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00156/AM13/	RLA File :31/83/040/00126/AM13/	Lic.No/Date:3110056192 05.11.2012	Deferred
	The case was discussed in the meeting and it was noted that report from RA ,Pune and comments from MFPI & MSME are awaited. Committee decided to remind RA concerned and MFPI / MSME for their comments. The case was deferred and to be placed before the committee on 18.4.2013.			

22	1204 Case No.:1/12/85-ALC3/2011	Party Name:AGSON GLOBAL PRIVATE LIMITED.	Meet No/Date:38/85-ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/00058/AM12/	RLA File :05/23/040/00118/AM12/	Lic.No/Date:0510296452 13.07.2011	Deferred
	The case was discussed in the meeting and it was noted that information called from the firm are awaited. Committee decided to issue one more reminder as last reminder, to the firm to furnish the requisite information. The case was deferred and to be placed before the committee on 18.4.2013.			

23	1205 Case No.:2/37/85-ALC3/2011	Party Name:DUKES CONSUMER CARE LTD	Meet No/Date:38/85- ALC3/2012 07.03.2013	Status:
	HQ File :01/85/050/219/AM12/	RLA File :09/24/040/442/AM12	Lic.No/Date:0910050601 03.01.2012	Deferred
	The case was discussed in the meeting and it was noted that the firm has furnished the information vide their letter dated 19.2.2013 may be sent to MFPI for their examination and comments. The case was deferred and to be placed before the			

committee on 18.4.2013.